

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

STARRED QUESTION NO:171

ANSWERED ON:09.03.2010

REMUNERATIVE PRICE FOR SUGARCANE

Gawali Patil Smt. Bhavana Pundlikrao ;Hussain Shri Syed Shahnawaz

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether uniform fair and remunerative price has been fixed for sugarcane for the entire country despite the differences in geographical and climatic conditions;
- (b) if so, the reasons therefor;
- (c) whether the price of sugarcane has not been increased in consonance with the wholesale prices of sugar;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the corrective steps taken/proposed to be taken for providing remunerative price to sugarcane farmers?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR)

(a),(b), (c), (d) & (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE STARRED QUESTION NO.171 DUE FOR ANSWER ON 09.03.2010 IN THE LOK SABHA.

(a) & (b): Yes, Madam. The Central Government has been fixing uniform price for sugarcane linked to a basic recovery rate throughout the country. This practice has been followed on the basis of recommendations of the Mahajan Committee in 1998 and an Expert Group in 2004.

(c),(d)&(e): The Fair and Remunerative Price (FRP) for sugarcane is fixed by the Central Government on the basis of criteria laid down in Clause 3(1) of the Sugarcane (Control) Order, 1966, which, inter alia, include the price at which sugar produced from sugarcane is sold by sugar producers as also margins on account of profit and risk to the farmers.